

National Tiger Conservation Authority (Qualifications and Experience of Experts of Professional Members) Rules, 2006

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National Tiger Conservation Authority (Qualifications and Experience of Experts of Professional Members) Rules, 2006

G.S.R.662(E).--In exercise of the powers conferred by clause (gi) of sub-section (1) of section 63 of the Wild Life (Protection) Act, 1972 (53 of 1972), the Central Government hereby makes the following rules specifying the qualifications and experience of experts or professional members of the National Tiger Conservation Authority, to be appointed under clause (d) of sub-section (2) of section 38L, namely:-

1. Short title and commencement :-

2. Definitions :-

3. Qualifications and experience for expert or professional members :-

4. Conditions for serving as an expert or professional (non-official members) :-

5. Tenure of expert or professional member :-

6. Declaration of financial or other interest :-

7. Debarring a member temporarily or his removal from Authority :-

